

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 689/2018
in
O.A. No. 1700/2016**

This the 18th day of November, 2019

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Rajesh Kumar
S/o Sh. Ram Dayal
R/o House No. D-II/307,
Madangiri
New Delhi-110062
Sector 25 (West)
Chandigarh

...Applicant

(By Advocate: Sh. Amandeep Joshi)

VERSUS

1. Mr. Bishwajit Kumar Singh (Commissioner)
Navodaya Vidyalaya Samiti
B-15, Institutional Area,
Sector- 62, Noida-201307
U.P

...Respondent

(By Advocate: Sh. S. Rajappa)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member(J):

Heard the parties.

2. The present CP has been filed alleging wilful
disobedience of directions of the Tribunal in
order/judgement dated 03.04.2018 in the aforesaid OA.

The operative portion of the order/judgement dated 03.04.2018, reads as under:-

*"9. In the light of our above discussions, and following the decision of the Hon'ble Supreme Court in *Shankarsan Dash vs. Union of India (supra)* and the decision of the Hon'ble High Court of Punjab & Haryana High Court in *Arun Singh and others vs. State of Haryana and another (supra)*, we direct the respondent-NVS to prepare a 2nd merit list of UR category candidates, who had scored the cut-off marks in the written examination and interview and were otherwise eligible, for appointment against the three unfilled vacancies in the post of PGT (Geography) under UR category and to issue offer of appointment to them accordingly within a period of three months from today. In case the applicant figures in the 2nd merit list and comes in the zone of consideration for appointment against the said three unfilled vacancies in the post of PGT (Geography) and is otherwise eligible, the respondent-NVS shall issue offer of appointment to him. Considering the facts and circumstances of the case, we make it clear that preparation of the 2nd merit list and appointment of any of the candidates pursuant thereto, as directed in this order, will not entitle any of those candidates to claim any financial or service benefits with retrospective effect."*

3. It is admitted case that in pursuance of the aforesaid direction of this Tribunal, the respondent has issued the order through File No. 10-2/2016-NVS (Estt.I)/13876 dated 04.10.2019, which was duly accepted by the applicant vide his letter dated 11.10.2019. A copy of the same has been placed on record.

4. Learned counsel for respondent submits that subsequent to the aforesaid, the respondent has already

issued the appointment letter dated 16.11.2019 and he has got an e-mail to this effect from the respondent. However, a copy of such letter with instructions is not readily available to him.

Learned counsel for respondent further submits that he will supply such appointment letter dated 16.11.2019 to the learned counsel for applicant during the course of the day.

5. In view of the aforesaid, we are of the considered view that the directions of this tribunal has been substantially complied with. Accordingly, CP is closed. Notice stands discharged.

(R.N. Singh)
Member (J)

/akshaya/

(A.K. Bishnoi)
Member (A)